

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. APPEAL/25(MB)2024

**IN THE MATTER OF**

Amritvarsha Constructions Private Limited

... Petitioner

VS

Registrar Of Companies Mumbai

...Respondent

Section 252(1) of Companies Act, 2013

**Order Delivered on 01.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel for the Applicant

For the Respondent: None present

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**ORDER**

**Appeal/25(MB)2024** – Notice of Motion – **Registry and Applicant are directed to issue notice** to the ROC Mumbai and to submit service report along with the notice copy sent to the ROC Mumbai, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the ROC Mumbai is directed to file reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **12.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/